CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 238/MP/2023

Subject	:	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.
Petitioner	:	SGPL
Respondent	:	PTC and anr.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, SGPL Shri Harshit Singh, Advocate, SGPL Shri Devyanshu Sharma, Advocate, SGPL Shri Shubham Arya, Advocate, HPPC Ms. Pallavi Saigal, Advocate, HPPC Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

At the outset, learned counsel for the Petitioner sought an adjournment on the ground that the arguing counsel was not available. Learned counsel for the Respondents, HPPC and PTC, did not object to the said request. Allowing this request, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **17.11.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)